

**GOVERNMENT OF RAJASTHAN**  
**Law & Legal Affairs Department**

No.F. 12 ( 2 )Raj/Vad/ 19

Jaipur dated. 16-11-2022

All Additional Advocate General, Hon'ble Supreme Court of India and  
Hon'ble Rajasthan High Court Jodhpur/Jaipur

**CIRCULAR**

It has come into knowledge, more than often that in large number of cases assigned to Additional Advocate General, the Junior Advocates/Assistant counsels are putting their appearance on behalf of the Additional Advocate General. A number of Departments have also expressed its displeasure regarding the practice, so prevailing. It is needless to emphasize that the Additional Advocate General are appointed in important matters wherein the interest whether administrative or financial of the State, are at stake and an expectation necessarily follows that the interest of the State shall be defended in an effective manner and the litigation is in the safe and experienced hands but the prevailing practice mentioned above has given a severe blow to the belief of the State, as litigant.

It is, therefore, hereby directed that the practice of putting appearance by the Junior Advocate/ Assistant counsels on behalf of the Additional Advocate General, before the Hon'ble Court, should be deprecated with immediate effect and further, to ensure that the Additional Advocate Generals shall personally appear in all matter assigned to it, lest there exists compelling reasons. Any lapses in this regard shall be viewed seriously and attract appropriate action.



( Praveer Bhatnagar )  
Principal Secretary, Law